

Raniganj to Bankura via mejia and a rail-cum-road bridge over the river Damodar; and

(d) if so, when the construction work is expected to start?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Based on the survey report submitted to the Government of West Bengal in December 1977 as a deposit work and the observations made by the Union Ministry of Energy (Department of Coal), South Eastern Railway has already been asked to make a quick re-appraisal of the earlier survey and submit the report. A decision will be taken on receipt of the reappraisal report and its evaluation.

#### **Inquiry into Recent Spate of Railway Accidents**

1600. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have made any detailed inquiry into the recent spate of railway accidents in which large number of persons were killed/seriously injured to identify the major reasons for these accidents; and

(b) if so, the result thereof and the action contemplated by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Inquiries are held into all accidents whether they involve casualties or not. It is a statutory obligation on the Commissioners of Railway Safety who function under the administrative control of Ministry of Tourism and Civil Aviation to inquire into all accidents to passenger carrying trains which involve death or grievous injuries to any passenger. An analysis of the recent accidents indicates that failure of railway staff is the largest single factor responsible for accidents.

(b) To counteract human failures, safety organisations on the railways have been engaged in a relentless campaign to create greater safety consciousness amongst the staff connected with running of trains and to ensure that staff do not violate rules or indulge in short-cut methods that may lead to accidents.

Examination of trains and spot checks in carriage and wagon depots have been intensified and greater care is being paid to the proper maintenance of track. In order to reduce dependence on the human element, sophisticated aids like ultrasonic flaw detectors for wheels, axles and rails, axle counters, track circuiting etc. are being introduced progressively.

12.00 hrs.

#### **PAPERS LAID ON THE TABLE**

*Annual Accounts of Bombay Port Trust for 1979-80, Kandla Port-Trust for 1979-80, Madras-Port Trust for 1979-80, Visakhapatnam Port Trust for 1979-80, Review on and Annual Report of Dredging Corporation of India, Visakhapatnam for 1979-80 and Annual Report on the Working of Seamen's Provident Fund Scheme, 1966.*

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table;—

I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Bombay Port Trust for the year 1979-80 and the Audit Report thereon [Placed in Library. See No. LT-1937/81].

(ii) Annual Accounts of the Kandla Port Trust for the year 1979-80 and the Audit Report thereon. [Placed in Library. See No. LT-1938/81].

(iii) Annual Accounts of the Madras Port Trust for the year 1979-80 and the Audit Report thereon. [Placed in Library. See No. LT-1939/81]

(iv) Annual Accounts of the Visakhapatnam Port Trust for the year 1979-80 and the Audit Report thereon. [Placed in Library. See No. LT-1940/81].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1979-80.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1941/81].

(3) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-1942-81].

राम विलास पासवान : हाजिर्पुर \*

MR. SPEAKER: Not allowed.

श्री राम विलास पासवान : \*\*

अध्यक्ष महोदय : आप कोई और तरीके से लाइये । कोई और मोशन दीजिए !

श्री राम विलास पासवान : \*\*

अध्यक्ष महोदय : मुबह हो लिया और अब हो लिया । एक दफा काफी होता है । एक ही बात को बार-बार उठाना अच्छा नहीं होता है ।

श्री राम विलास पासवान :

MR. SPEAKER: I am not allowing it.

श्री राम विलास पासवान : \*

PREVENTION OF FOOD ADULTERATION (FIFTH AMENDMENT) RULES, 1980 AND DRUGS AND COSMETICS (FIFTH AMENDMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:—

(1) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 652(E) in Gazette of India dated the 14th November, 1980, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-1943/81].

(2) A copy of the Drugs and Cosmetics (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 681(E) in Gazette of India dated the 5th December, 1980 under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-1944/81].

Twenty-ninth Report of the Union Public Service Commission for the period from 1-4-1978 to 31-3-1979.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the Twenty-ninth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1978 to 31 March, 1979, under article 323(1) of the Constitution. [Placed in Library. See No. LT-1945/81].

*Appointment of Railway Tourist Agent  
Rules, 1980*

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Appointment of Railway Tourist Agents Rules, 1980 (Hindi and English versions) published in notification No. S.O. 113 in Gazette of India dated the 10th January, 1981, issued under section 47 of the Indian Railways Act, 1980. [Placed in Library. See No. LT-1946/81].

12.03 hrs.

RE. CALLING ATTENTION

हाजीर

अध्यक्ष महोदय : मुन लिया। आप बंठ जाऊए। आपने मुवह कर लिया अर आप फिर कर रहे है। (ब्यवधान)

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : एक मिनट आप मेरी बात मुन लीजिए।

अध्यक्ष महोदय : ..  
Under what rule?  
किस प्वाइंट पर चाहते है।

श्री राजनाथ सोनकर शास्त्री : हमने एक कॉलिंग एटेंशन दिया है ....

MR. SPEAKER: I have not allowed it.

(Interruptions)\*\*

MR. SPEAKER: For Calling Attention, you can come to me. Calling Attention cannot be discussed here.

(Interruptions)\*\*

MR. SPEAKER: Whatever is said without my permission, will not be recorded.

श्री राजनाथ सोनकर शास्त्री : अध्यक्ष जी, हमने एक कॉलिंग एटेंशन दिया है ; ...

MR. SPEAKER: Calling Attention cannot be discussed on the floor of the House.

श्री राजनाथ सोनकर शास्त्री : आप मेरी बात सुनिए।

अध्यक्ष महोदय : मुन ली आप की बात। आप मेरे कमरे में आ कर बात करिए।  
There is no rule. I cannot change the rule for you.

(Interruptions)\*\*

AN HON. MEMBER: On a point of order.

(Interruptions)\*\*

MR. SPEAKER: What he says is out of order.

श्री जगदान सिंह : \*\*

MR. SPEAKER: No. it is a State subject.

12.04 hrs.

COMMITTEE ON PAPERS LAID ON  
THE TABLE

MINUTES

SHRI G. S. NIHALSINGHWALA (Sangrur): I beg to lay on the Table, Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Third Report.